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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2181/2001

Thursday, this the 30th day of August, 2001

Hon'ble Shri Shanker Raju, Member (Judl)

Braham Prakash
S/O Late Ram Singh
20/62, Triolokpuri
Delhi-91.

..Applicant

(By Advocate: Shri S.N. Anand)

Versus

1. Union of India
through Director General
Central Public Works Department
Nirman Bhawan
New Delhi
2. The Superintending Engineer
Central Public Works Department
Air-condition Circle No.2
Vid�ut Bhawan
Shankar Market
New Delhi-1.

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant has filed the present OA seeking compassionate appointment which has been considered and rejected by the respondents by an order passed on 22.9.1999. The respondents have stated that the wife of the deceased employee owns her own house and her elder son is also working. The learned counsel for the applicant states that her one son is living separately and is not supporting the family. Firstly, I observe that the case is beyond the prescribed limit of limitation but in the interest of justice, I direct the applicant to make a representation to the Secretary of the Ministry concerned within a period of 15 days from today for seeking compassionate appointment after giving details of employment of one of the sons in the family. The

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representation should be forwarded by the respondent No.2 to the Secretary concerned, who will pass a speaking and a reasoned order within a period of two weeks from the date of receipt of a copy of this order.

3. The OA is disposed of in the aforesated terms at the admission stage itself. No costs.

4. Registry is directed to send a copy of the OA along with this order.

S.Raju
(Shanker Raju)
Member (J)

/sunil/